

CID takes over investigation of drug case suspect's death

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Pune: The state criminal investigation department (CID) will now investigate the death of Mira Bhayandar resident Azim Abu Salem Khan (51) on Friday night at a flat in Kaur-sarbaug, Kondhwa, said its chief Sunil Ramanand on Sunday.

A Mira Bhayandar police team had reached the house to arrest Khan in a narcotics drug case.

Ramanand told TOI: "We have taken over the case as per the National Human Rights Commission procedures. Investigations are on." A CID team has already visited the third floor house where Khan was hiding for three days. The Kondhwa police have registered an accidental death case in this regard.

Late on Saturday night, a postmortem was conducted on Khan's body at the Sassoon General Hospital. A CID officer said, "The viscera has been preserved for further analysis. The cause of death has not been communicated till now."

"We will decide whether an offence will be registered or not based on the outcome

TENSE STANDOFF ENDS IN TRAGEDY

► **CID Probes Death** | Maharashtra CID has taken over the investigation into Azim Khan's death in Pune during a police operation

► **Wanted in Drug Case** | Khan, 51, was wanted under the NDPS Act and had been tracked from Kolhapur to Pune

► **Died During Arrest** | Police say Khan collapsed after a scuffle when they forced entry into the flat where he was hiding

► **Cause Unknown** | Postmortem was conducted; viscera preserved for chemical analysis.

Drug suspect bites constable during raid, collapses & dies

STATE CID OFFICERS VISIT SPOT
Azim Khan (51) from Mira Bhayandar died after being bitten by a constable while being taken to the police station in Kondhwa's Kaur-sarbaug area in Friday evening.

POLICE ACTION
The police had been tracking the suspect for some time. He was wanted under the NDPS Act and had been tracked from Kolhapur to Pune.

TOI report on Oct 19, 2025
The police had been tracking the suspect for some time. He was wanted under the NDPS Act and had been tracked from Kolhapur to Pune.

Cause of death not yet confirmed

► **Action Pending** | CID will decide on registering an offence after test results

of the chemical analysis tests," he added.

Kondhwa police said, "Mira Bhayandar police had booked Khan in a case of the Narcotic Drugs and Psychotropic Substances Act, a few days ago. They were looking for him and had gone to Ratnagiri and Kolhapur before coming to Pune."

"Meanwhile, Khan had reached Pune from Kolhapur. The Mira Bhayandar police traced his call records to the flat and approached us around 7.30pm on Friday seeking help," said Kondhwa police.

"He was staying in the flat with some relatives. The entrance door of the flat was bolted from inside when police reached. The team knocked on the door several times, but no one responded. The team barged into the flat and Khan charged at the personnel. He bit the chest of a Mira Bhayandar police constable, who pushed him back. Shouting and commotion ensued. Khan fainted and fell on the floor. He was rushed to the Sassoon hospital where he was declared dead on arrival," police said.

Allahabad HC upholds cancellation of teacher's appointment

Prayagraj: Observing that fraudulent actions cannot be sustained as "fraud unravels everything", the Allahabad high court has dismissed a writ petition challenging the cancellation of a petitioner's appointment as an assistant teacher, **reports Rajesh Kumar Pandey**. The petitioner's appointment, secured through the "dying in harness" quota by allegedly suppressing material facts and committing fraud, was declared void ab initio on July 4.

Dismissing the writ petition filed by one Krishna Kant, Justice Manju Rani Chauhan observed, "This court is of the considered view that the compassionate appointment secured by the petitioner is the outcome of deliberate suppression of material facts and misrepresentation. Therefore, the appointment is void ab initio. No right, much less constitutional protection under Article 311 of the Constitution of India, can be claimed on the foundation of fraud," the court added. Kant had applied for a compassionate appointment in place of his mother and was appointed as an assistant teacher in the basic education department vide appointment order dated March 31, 1998.

After serving for over 20 years, a dispute arose between the petitioner and his younger sister, Snehlata. She filed a complaint with the National Human Rights Commission, New Delhi, alleging that the petitioner obtained his appointment using forged documents. During the court proceedings, the petitioner was represented by his counsel Prem Prakash Sharma and senior advocate Anoop Trivedi assisted by Ashish Kumar Nagvanshi appeared for the secretary, UP Basic Education Board, Prayagraj.